

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

To

The All Principal District & Session Judges,  
State of J&K,

NO:- 51200-23/STG Dated:- 7.01.2019

Subject :- Information relating to Summary Cases (Section 260 CrPC and Petty Offences as defined under Section 206 of CrPC), Cases relating to ' Forfeiture of Bail Bonds"(Section 446/446A of CrPC) and Cases related to Recovery of fine u/s 421 CrPC .

Sir,

As desired, you are requested to furnish the information of your court and courts Subordinate to your court (consolidated) on the prescribed format appended at annexure "A".

The requisite information be furnished to the office by or before **07.01.2019 positively** through e.mail/telefax No. **0191-2539896** so that the same is forwarded to the concerned Quarter .

Yours faithfully,

  
(Sanjay Dhar)  
Registrar General

NO:- 51200-23/STG Dt:- 7.01.2019

Copy forwarded to Incharge NIC High Court of J&K, Jammu for uploading the same on the High Court web site.

  
Registrar General  
7/1/2019

**Annexure "A"**

S. No.	Name of the State	Category	Offences under	Pendency of such cases as on 30.11.2018
1.	J&K	Summary Cases within purview of s-260 CrPC and Petty Offences as defined under s-206 CRPC	1. Motor Vehicles Act 2. Excise Act 3. Police Act 4. Shop and Establishment Act 5. Local Municipal Act 6. Public Gambling Act 7. Weight and Measurement Act 8. Railway Act 9. Factories Act 10. Forest Act 11. Child Labour (Prohibition and Regulation) Act 12. Cattle-Trespass Act 13. Cases under IPC 14. Other Summary Cases within purview of s-260 CrPC(if any) (i) (ii) (iii)	
2.			Cases relating to 'Forfeiture of Bail Bonds' u/s 446/446A of CrPC	
3.			Cases relating to Fine Recovery Proceedings u/s 421 CrPC	